

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**ROC No.394/SO/2020**

**Date: 17. 04.2021**

**Notification**

Sub: COVID-19 Physical functioning of the Courts in the Unit of Nizamabad District – Modified instructions – Issued.

- Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.  
2. High Court's Notifications in ROC. No. 394/SO/2020, dated. 18.02.2021 and 18.03.2021.  
3. Letter Dis.No. 1649/2021, dated 07.04.2021 of the Prl. District and Sessions Judge, Nizamabad.  
4. High Court's Notifications in ROC. No. 394/SO/2020, dated. 08.04.2021.  
5. Letter Dis.No. 1746/2021, dated 15.04.2021 of the Prl. District and Sessions Judge, Nizamabad.

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The Hon'ble High Court had earlier issued notification in reference 4th cited, directing all the Courts in Mahabubnagar and Nizamabad Judicial Districts to work as per Phase – II of SOP in the reference 1<sup>st</sup> cited with immediate effect.

Now, considering the spike in Corona positive cases in the State, and pursuant to the information received from the Prl. District & Sessions Judge, Nizamabad, under reference 5<sup>th</sup> cited, as directed all the Courts in Nizamabad Judicial District shall work in virtual mode with immediate effect.

  
**REGISTRAR GENERAL**  
17/04/21

To

- 1) The P.S. to the Hon'ble Administrative Judge of Nizamabad District. ( for placing the same before His Lordship)
- 2) The Prl. District Judge, Nizamabad District.
- 3) All the Registrars, High Court for the State of Telangana (for information).
- 4) The Section Officers OP-Cell & WRC Section.